

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-1081(PB)/2020

IN THE MATTER OF:

Rajeev Kumra & ors.

...

Applicant/Petitioner

Vs

M/s. CHD Developers Ltd.

...

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.03.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vivek Kohli (Senior Advocate),
Mr. Monish Surendran, Ms. Mahima Malhotra, Advs.
Mr. Piyush Singh, Akshay Srivastava, Prateek Vats,
Mr. Aditya Parolia, Ms Aditi Sinha Advs.

For Respondent : Mr. C S Gupta, Mr. Rahul Mendiratta, Sh Sumant Batra
Advocate With Managing Director In Person

ORDER

Arguments heard. Orders reserved.

— Sd —

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

— Sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

01.03.2021
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